CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/471/2019

DATE OF ORDER: 08.01.2020

CORAM

HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER

Yudishthir S/o Shri Udai Ram Aged 47 years, working as Mate, under XEN, Loco Workshop, NW-Railway, Ajmer, Residing at Shiv Nagar-II, Chunna Bhatta, Togda, Ajmer, Group-C, Mobile No. 8078635325.

....Applicant

Shri Dilip Vyas, proxy counsel for Shri Yudhishthir Ratnoo, counsel for applicant.

VERSUS

- 1. Union of India through General Manager, NW Railways, Malviya Nagar, Jawahar Circle, Jaipur-302001.
- 2. The Divisional Railway Manager, N.W. Railway, Ajmer-305001.
- 3. The Senior Divisional Engineer (Cord.), N.W. Railway, Ajmer-305001.
- 4. The Assistant Division Engineer (Line), N.W. Railway, Ajmer-305001.

....Respondents

Shri Anupam Agarwal, counsel for respondents.

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

At the very outset, Shri Dilip Vyas, appearing as proxy for Shri Yudhishthir Ratnoo, learned counsel for the applicant submitted that the applicant would be satisfied if a direction is issued to respondents to treat the present Original Application as his representation and a decision is taken over the same within a

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time frame while keeping in view the policy guidelines prevalent

in the respondent-department.

2. Keeping in view the afore-stated limited prayer made by

learned counsel for the applicant, we deem it appropriate to

dispose of the present Original Application without entering into

the merits of the case.

3. Accordingly, the Original Application is disposed of with a

direction to respondents to treat the same as applicant's

representation and take a decision by way of passing a reasoned

and speaking order while keeping in view the policy guidelines

prevalent in the respondent-department. Before taking such a

decision, the applicant shall also be afforded an opportunity of

hearing. The whole exercise shall be undertaken within a period

of six weeks from the date of receipt of a certified copy of this

order. However, there shall be no order as to costs.

(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER

(SURESH KUMAR MONGA)
JUDICIAL MEMBER

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<u>Kumawat</u>